

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 220 OF 2015**

**Dated : 4<sup>th</sup> October, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of:-**

**M/s. Tata Sponge Iron Ltd. .... Appellant (s)  
Vs.  
Odisha Electricity Regulatory Commission & Ors. .... Respondent (s)**

Counsel for the Appellant(s) : Mr. Ashok Kumar Parija, Sr. Adv.  
Mr. P.P. Mohanty  
Mr. Ramendra Mohan Patnaik  
Mr. Avnash

Counsel for the Respondent(s) : Mr. G. Umapathy  
Mr. Rutwik Panda for R-1  
  
Mr. R.K. Mehta  
Mr. Abhishek Upadhyay  
for R-2 & R-3  
  
Mr. R.B. Sharma for R-4 & R-5

**ORDER**

Learned counsel for the respondents seek four weeks time to file reply. They may file the same on or before 02.11.2016 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 17.11.2016 after serving copy on the other side.

List the matter on **20.12.2016**. In the meantime, pleadings be completed.

**(I.J. Kapoor)**  
**Technical Member**  
ts/kt

**(Justice Ranjana P. Desai)**  
**Chairperson**